

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-706/ND/2020**

IN THE MATTER OF:

M/s. Flywheel Logistics Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s. Okaya Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 21.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Ramakant Sharma, Advocate.
For the Respondent/ Corporate-debtor :Mr. Sarthak Nayar, Advocate.**

ORDER

IA/329/2021

The application under Rule 8 of the IBC Rules, 2016 read with Rule 11 of the NCLT Rules, 2016 filed on behalf of the petitioner for withdrawal of the present petition as parties have reached the settlement in the matter.

Having heard the submissions made by the counsel for the petitioner and having regard to the contents of the application, the present application is allowed and the petition filed under Section 9 is **dismissed as withdrawn**. File be sent to the Record room.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)